

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 336/MP/2026

Subject : Petition under Regulation 11 read with Regulation 3(12) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for seeking 'in-principle' approval of additional capital expenditure for implementation of Hydrobin System at Koderma Phase I (2x500 mw) thermal power generating station in DVC in accordance with the Environmental Clearance conditions read with MoEF&CC, GoI Notifications dated 7.12.2015 & 31.12.2021, which amount to 'change in law' events.

Petitioner : DVC

Respondent(s) : BSES Rajdhani Power Limited and 9 others

Date of hearing : **27.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, DVC
Ms. Ritu Apurva, Advocate, DVC
Ms. Pragya Pushkar, Advocate, DVC

Record of Proceedings

The matter was called out for a hearing in virtual mode.

2. During the hearing on '*admission*', the learned counsel for the Petitioner submitted that the present Petition has been filed seeking in-principle approval of additional capital expenditure for implementation of Hydrobin System at Koderma Phase I (2x500 MW) thermal power generating station in DVC in accordance with the Environmental Clearance conditions read with MoEF&CC, GoI Notifications dated 7.12.2015 & 31.12.2021, which amount to 'Change in Law' events.
3. The Commission, after hearing the learned counsel for the Petitioner, directed as under:
 - a) Admit and issue notice to the Respondents, subject to just exception;
 - b) The Respondents are permitted to file their respective reply, on or before **30.9.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **22.10.2026**.
4. The Petition shall be listed for hearing on **5.11.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

